

10/10/95

Hon. Mr. Justice B.C. Saksena, V.C.
Hon. Mr. D.S. Bawali, A.M.

Smt S. S. Sharma, learned counsel for the applicant is present. None for the respondents. Date on 13/11/95.

The interim order passed earlier shall remain operative till the next date.

D. Bawali
A.M.

B.C.
V.C.

of
No court in brief
filed before
Submitted on
13/11/95
10/11/95

13.11.1995. Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T. L. Verma, Member-J.

Sri S. S. Sharma for the applicant. Sri Amit Sthalker counsel for the respondents has filed a counter-affidavit in which it has been stated that the petitioner was called to appear in the second supplementary written test and he was also appeared in the said supplementary test.

Since the substantive relief prayed for in this application is that the applicant be allowed to appear in the supplementary-test, the application has become infructuous and is disposed of accordingly.

We, however, direct that in case the applicant has passed in the written test, he shall be subject to Viva Voce Test as per the rules, without any delay and thereafter the result thereof shall be published expeditiously.

Member-J.

Member-A.)

vkp/-
